

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II, MUMBAI

31. C.P. (IB) 1967/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.09.2018**

NAME OF THE PARTIES: Kumkum Buildcon Pvt. Ltd.

**v/s.**

Hubtown Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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**ORDER**

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Both sides present and submit that they have entered into consent terms and settled the matter. Counsel for the Corporate Debtor handed over three cheques as stipulated stated in the consent terms to the Petitioner side.

The counsel for the petitioner submits that he wants to withdraw the petition.

Accordingly, on the request made by the petitioner, the petition is dismissed as withdrawn.

SD/-

V. NALLASENAPATHY  
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)